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GOVERNMENT OF MANIPUR
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NOTIFICATION

Imphal, September 14, 2026

No. 2/8/2026-Leg/L(Pt.): The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on September 11, 2026 is hereby published in the Official Gazette for general information:

THE MANIPUR PANCHAYATI RAJ (NINTH AMENDMENT) ACT, 2026
(MANIPUR ACT NO. 8 OF 2026)

AN

ACT

to further amend the Manipur Panchayati Raj Act, 1994 (Act No. 26 of 1994).

BE it enacted by the Legislature of the State of Manipur in the Seventy-seventh Year of the Republic of India as follows:

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| <p>1. (1) This Act may be called the Manipur Panchayati Raj (Ninth Amendment) Act, 2026.</p> <p>(2) It shall come into force from the date of its publication in the Official Gazette.</p> | <p>Short title, and commencement.</p> |
| <p>2. In section 22 of the Manipur Panchayati Raj Act, 1994 (hereinafter referred to as the Principal Act), in sub-section (3), for the word “continue”, the word “cease” shall be substituted.</p> | <p>Amendment of section 22.</p> |
| <p>3. In section 79 of the principal Act, in sub-sections (1) and (2), after the words “Gram Panchayat”, the words and figure “or Panchayat Samiti, as the case may be,” shall be inserted.</p> | <p>Amendment of section 79.</p> |

	4. In section 97 of the Principal Act, between the words “Zilla Parishad” and “and Gram Panchayats”, wherever they occur, the words and figure “, Panchayat Samiti” shall be inserted.	Amendment of section 97.
	5. In section 101 of the Principal Act,- (1) in sub-section(1), between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted. (2) in clause (c), for the figures “117” and “110”, the figures “136” and “129” shall be substituted respectively and for the words and figures “the Code of Criminal Procedure, 1973”, the words and figures “Bharatiya Nagarik Suraksha Samhita, 2023 (No.46 of 2023)” shall be substituted. (3) in clause (g), in the explanation, (i) between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted and (ii) between the words “Gram Panchayat” and “or an Adhyaksha or the Up-Adyaksha ”, the words “or a Pramukh or the Up-Pramukh of the Panchayat Samiti” shall be inserted. (4) in clauses (h), (i) and (j) between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted.	Amendment of section 101.
Amendment of section 105.	6. In section 105 of the Principal Act, in sub-section (2), after clause (ac), the following clauses shall be inserted, namely:- (ad) the superintendence and control of the affairs of Panchayat Samiti by the Executive Officer referred to in clause (c) and (e) of sub-section (1) of section 138; (ae) the limits of fine to be imposed by Panchayat Samiti under sub-section (2) of section 79 and the manner of publication of bye-laws of Gram Panchayat under sub-section (4) of the said section; (af) the manner for appointment of member of Finance Commission referred to in sub-section (3) of section 97; (ag) the manner of election of members of Panchayat Samiti under section 112; (ah) the manner for filling up the casual vacancy in Panchayat Samiti referred to in section 113; (ai) the rotation of reserved seats in constituencies of Panchayat Samiti under sub-section (1), (2) and (3) of section 114; (aj) the manner or reservation of seats of Pramukh and Up-Pramukh of Panchayat Samiti referred to in sub-section (2) of section 116; (ak) salary and allowances of Pramukh and Up-Pramukh and sitting fee and other allowances to the members of Panchayat Samiti under section 117; (al) powers, functions and duties of Pramukh and Up-Pramukh referred to in section 118; (am) the authority competent to receive and accept the resignation of Pramukh and Up-Pramukh under sub-section (2) of section 119;	

- (an) the additional duties to be performed by the Committees under sub-section (7) of section 128;
- (ao) the maximum rate of taxes to be levied by a Panchayat Samiti;
- (ap) preparation and approval of budget for Panchayat Samiti under Section 134;
- (aq) maintenance of accounts of Panchayat Samiti and their audit referred to in Section 135 and 136;
- (ar) the terms and conditions for appointment of Executive Officer, Block Development Officer and other staff members under section 137; and
- (as) any other matter which is to be, or may be, prescribed, or in respect of which provision is to be made by rules.

7. In section 107 of the Principal Act, -

Amendment
of section 107.

- (i) in between the words “Adhyaksha or Up-Adhyaksha of the Zilla Parishad” and “and every Member, Pradhan or Up-Pradhan of a Gram Panchayat” the words and figures “and every Member, Pramukh or Up-Pramukh of the Panchayat Samiti” shall be inserted.
- (ii) in between the words and figures “Member/Adhyaksha/Up-Adhyaksha/” and “Pradhan/Up-Pradhan” the words and figures “Pramukh/Up-Pramukh/” shall be inserted.

ARUN KUMAR SINHA,
Principal Secretary (Law),
Government of Manipur.